

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 710/TT/2020

Date: 28.1.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for the 2009-14 and 2014-19 periods and determination of transmission tariff for 2019-24 period for

Asset-1: 765 kV S/C Moga-Bhiwani transmission line;

Asset-2: 765 kV S/C Jattikalan-Bhiwani transmission line associated with 765 kV system;

Asset-3: LILO of both circuits of 400 kV D/C Bamnauli-Mundka/Bawana at Jattikalan 765/400 kV Sub-station;

Asset-4: Agra – Jattikalan 765 kV S/C Transmission Line and

Asset-5: Agra – Meerut 765 kV S/C Transmission Line under “765 kV System for central part of Northern Grid Part-I in the Northern Region”

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

2009-14 & 2014-19 periods

- a) Submit the documentary proof for asset-wise apportioned approved cost as per RCE-I for Asset-1, Asset-2, Asset-3, Asset-4 & Asset-5.

- b) Liability flow statement to be submitted for all assets with Additional Capital Expenditure (ACE) in 2014-19 period as per the format provided in Annexure-I.
- c) Confirmation that IDC, IEDC and Initial Spares for all assets have been discharged as on 1.4.2014.
- d) Confirmation that actual equity infused for each asset as on 31.3.2019 is not less than 30% of the capital cost for any of the asset.

2019-24 period

- e) Soft copy of tariff forms (in .xlsx format) for 2019-24 tariff period have not been submitted. All requisite tariff forms (in .xlsx format) are to be submitted for the Combined Asset (Asset-A & Asset-B).
 - f) Liability flow statement to be submitted for all assets with ACE in 2019-24 period as per the format provided in Annexure-I.
 - g) Confirmation that there is no further outstanding ACE for any asset on account of undischarged liability/balance retention payment beyond 2023-24.
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Kamal Kishor)
Assistant Chief (Legal)

Annexure – I

Name of Petitioner:

Name of Project:

Asset No.	Headwise /Partwise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/ 31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019		
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)			
Asset - 1	Part y - A										-													-	-
Asset - 1	Part y - B										-													-	-

TL/SS/Communication Systems etc.

* Whichever is later

^ Works deferred for execution, contract amendment - please specify

Name of Petitioner:

Name of Project:

Asset No.	Headwise /Partwise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on 31st March 2019*	Discharge						Reversal						Additional Liability Recognized [^]						Outstanding Liability as on 31.3.2024	
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)		
Asset - 1	Part y - A									-						-							-	-
Asset - 1	Part y - B									-						-							-	-

[#] TL/SS/Communication Systems etc.

[^] Whichever is later

[^] Works deferred for execution, contract amendment - please specify